

Ramjeet Yadav Vs State Of Uttar Pradesh

Court: Allahabad High Court (Lucknow Bench)

Date of Decision: April 23, 2019

Acts Referred: Code Of Criminal Procedure, 1973 â€” Section 196, 197, 197(1), 200, 202, 482
Indian Penal Code, 1860 â€” Section 120B, 302, 304, 323, 452, 467, 468, 471, 477A, 504, 506
Scheduled Castes And Tribes (Prevention Of Atrocities) Act, 1989 â€” Section 3(2)(X)
Prevention Of Corruption Act, 1988 â€” Section 13(1)(d), 13(2)

Hon'ble Judges: Dinesh Kumar Singh, J

Bench: Single Bench

Advocate: Salil K. Srivastava, Avikshit Misra, Dinesh Kumar, J.P. Mishra, Shyam Sundar Dubey

Final Decision: Allowed

Judgement